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COURT FEES (UTTAR PRADESH SANSHODHAN) ADHINIYAM, 1961

CONTENTS

- 1. Short title and extent
- 2. Addition of a new section 37 in Act No. VII of 1870
- 3. <u>Validation of certain proceedings</u>
- 4. Section 4
- 5. Repeal of U. P. Ordinance No. II of 1960

COURT FEES (UTTAR PRADESH SANSHODHAN) ADHINIYAM, 1961

An Act to amend the Court Fees Act, 1870, in its application to Uttar Pradesh Whereas the Court Fees (Uttar Pradesh Sanshodhan) Adhyadesh, 1960 was promulgated by the Governor November 28, 1960, to amend the Court Fees Act, 1870 in its application to Uttar Pradesh for certain purposes; And whereas it is expedient and necessary that the said Ordinance, which shall cease to operate at the expiration of six weeks from the reassembly of the Legislature under Article213 (2) (a) of the Constitution of India, be replaced by an Act of the Legislature; And whereas it is also expedient to amend further the Court Fees Act, 1870, in its application to Uttar Pradesh, for the purposes hereinafter appearing; It is hereby enacted in the Twelfth Year of the Republic of India as follows:

1. Short title and extent :-

(1) This Act may be called the Court Fees (Uttar Pradesh Sanshodhan) Adhiniyam, 1961. (2) It extends to the whole of Uttar Pradesh.

2. Addition of a new section 37 in Act No. VII of 1870 :-

After Section36 of the Court Fees Act,1870, as amended from time to time in its application to Uttar Pradesh (hereinafter called the "principal Act"), the following shall be, and be always deemed to have been, added as a new section 37.

3. Validation of certain proceedings :-

All fees levied or collected under the provisions of the principal Act,

as it stood prior to its amendment by the Court Fees (Uttar Pradesh Sanshodhan) Adhyadesh,1960, if levied or collected in accordance with provisions of section37 shall be deemed to have been validly and lawfully levied or collected, as the case may be, as if section37 had been in force on all material dates, anything contained in any judgment, decree or order of any Court to the contrary notwithstanding.

4. Section 4 :-

Amendments incorporated in the Principal Act.]

5. Repeal of U. P. Ordinance No. II of 1960 :-

The Court Fees (Uttar Pradesh Sanshodhan) Adhyadesh,1960, is hereby repealed and the provisions of sections6 and24 of the U.P. General Clauses Act,1904, shall apply, as if it were an enactment repealed and re-enacted by an Uttar Pradesh Act.